

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH  
NEW DELHI.

O.A. No. 1528/92

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New Delhi this the 16th day of July, 1997

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

CSIR Sr. Stenographers' Welfare  
Association,  
T-235/21 Baljeet Nagar, Hill Marg,  
New Delhi-3

2. Shri R.K. Kapoor, Sr. Stenographer  
s/o late Shri K.L. Kapoor  
r/o B-34, Plot No. 25,  
Saraswati Kunj Society,  
Patparganj, Delhi-110092

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(By Advocate Shri D.C. Vohra )

.... Applicants

Vs.

1. The Council of Scientific & Industrial Research (CSIR) through its Director General, Rafi Marg, N/Delhi-1
2. Union of India through the Secretary, Deptt. of Personnel and Training, North Block, New Delhi-110011

(By Advocate Shri V.K. Rao )

.... Respondents

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

Shri Vohra, learned counsel for the applicants states that despite his best efforts, he has not been able to contact his clients. Shri Rao, counsel for the respondents states that the reliefs as prayed for by the applicants have already been granted to them.

It is perhaps for this reason that the applicants have not contacted to Shri Vohra.

Under the circumstances, this OA is dismissed as having become infructuous.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Member (J)

*S.R. Adige*  
( S.R. Adige )  
Member (A)

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